

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.415

IA/5004/ND/2022, IA/4495/ND/2022, IA/3979/ND/2021,
IA/382/ND/2021, IA/5683/ND/2022, IA/5682/ND/2022 IN
IB/1311/ND/2018

IN THE MATTER OF:

Deepak Khandelwal

... Applicant

Versus

FE Agrochem Pvt. Ltd.

... Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 05.12.2022

Coram:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Applicant/Liquidator in IA 3979 of 2021 : Mr. Rajnish Kumar Jha,
Adv.

For the Liquidator : Mr. Jasmeet Singh, Adv. & Mr. Pushpendra
S. Bhadoriya, Adv.

For Respondent No.3 in IA no.4495/ND/2022 : Mr. Sunav Rastogi,
Adv.

For Directorate of Enforcement : Mr. Zoheb Hossain, Adv., Mr. Vivek
Gurnani, Adv. & Mr. Kavish Garach, Adv.

ORDER

Due to multiple Benches, there is paucity of time, the matter is
adjourned to **13.01.2023**.



Vishal Rana
Court Officer
Court IV